

ITEM NO.26

COURT NO.1

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).16122/2023

(Arising out of impugned final judgment and order dated 20-11-2023 in CRLR No. 4629/2023 passed by the High Court of M.P. Principal Seat at Jabalpur)

AJAI LALL

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.258390/2023-EXEMPTION FROM FILING O.T.)

Date : 15-12-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Vivek Tankha, Sr. Adv.
Mr. Shashank Shekhar, Sr. Adv.
Mr. Vipul Tiwari, Adv.
Mr. Dhawesh Pahuja, AOR

For Respondent(s) Ms. Swarupma Chaturvedi, Adv.
Mr. Abhaid Parikh, AOR
Mr. Kartik Rathi, Adv.
Mr. Tanishq Tyagi, Adv.

Mr. Veer Vikrant Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 On the oral request of Mr Kapil Sibal, senior counsel appearing on behalf of the petitioner, permission is granted to implead the National Commission for Protection of Child Rights (NCPCR) as a respondent. Amended cause-title be filed within two days.

2 Issue notice, returnable on 5 January 2024.

3 Ms Swarupma Chaturvedi, counsel, appears on behalf of the NCPCR.

4 Counter affidavit be filed in the meantime.

5 Mr Veer Vikrant Singh, counsel appearing on behalf of the State of Madhya Pradesh, states that no further steps shall be taken to pursue the trial till 5 January 2024.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR